



2026:DHC:3310-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 5092/2026, CM APPLs. 24985/2026 & 24986/2026
SHREYASHI TIWARI AND ORSPetitioners

Through: Ms. Esha Mazumdar, Mr. Setu Niket and Mr. Manish Kumar, Advs.

versus

GOVT OF NCT OF DELHI AND ORSRespondents
Through: Mrs. Avnish Ahlawat, SC with Mr. Nitesh Kumar Singh, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Advs. for R-1/GNCTD
Ms. Anita, CGSPC with Ms. Arya Kumari, GP with Mr. Dev Bharti, Ms. Swati Puri and Mr. Ankit Tyagi, Advs. for R-2
Mr. Colin Gonsalves, Sr. Adv. with Mr. Hetvi Patel and Mr. Kaoliangpou Kamei Advs. for R-3 to R-22

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **20.04.2026**

C. HARI SHANKAR, J.

1. After some hearing, Ms. Esha Mazumdar, learned Counsel for the petitioners prays that the Central Administrative Tribunal¹ may be requested, in the event that OA 782/2026 cannot be taken up on 12 May 2026 when it is listed, the Tribunal to take up the aspect of interim relief and the prayer made by the petitioners for vacation of the interim order already passed.

¹ "the Tribunal", hereinafter



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2. We accordingly request the Tribunal that, in the event that it is not able to take up OA 782/2026 for disposal, to consider the aspect of whether the interim order deserves to be continued.
3. Learned Counsel for the parties are agreeable that in case the prayer for interim relief / vacation thereof is to be considered, it may be considered on the basis of the pleadings as they exist today.
4. Accordingly, this writ petition is disposed of in the aforesaid terms. We make it clear that we have not expressed any opinion on the merits of the matter.
5. Nonetheless, either side, should it continue to remain aggrieved by the orders passed by the Tribunal, would have its remedies available in law.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

APRIL 20, 2026/aky